

- (a) whether Dhanbad-Patna Intercity Express was recently attacked by Naxals in Jamui district of Bihar;
- (b) whether Government has not been able to fully prevent Naxal attacks; and
- (c) if not, the details of reasons of frequent Naxal attacks?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) Yes, Sir. The CPI(Maoist) attacked Patna-bound Dhanbad-Patna Inter-City Express at Kunder near Bhalui Railway Station, PS Chanan, District Lakhisarai, Bihar on 13.06.2013, killing 03 persons and injuring 03 others.

(b) and (c) The overall LWE violence level has been on the decline in India since 2011. However, 'Police' and 'Public Order' being State subjects, specific action with respect to maintenance of law and order lies primarily in the domain of the State Governments concerned. The Central Government has a holistic approach towards combating LWE wherein it supplements the efforts of the State Governments over a wide range of security related and development related issues.

The LWE violence levels in Bihar has registered a sharp increase in the year 2013. In the beginning of the year, on 22.02.2013, 07 police personnel of Bihar Police were blown up in a landmine explosion in Gaya district. This was followed by the attack on Dhanbad-Patna Inter-city Express mentioned above. Further, on 17.07.2013, in an extremely serious incident, the CPI(Maoist) attacked a camp of Special Auxiliary Police of Bihar, killed 3 policemen and looted 30 sophisticated weapons. This is the largest looting of arms by the CPI (Maoist) in recent years.

The Ministry of Home Affairs has requested the Government of Bihar to take necessary measures to effectively combat CPI (Maoist) and also improve inter-state border coordination with Jharkhand. The Central Government has provided all necessary assistance to Bihar in this regard.

#### **CMS to collect information about citizens**

1007. SHRI NARESH AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Indian Government has set up a Central Monitoring System (CMS) to collect information about the citizens;

(b) if so, the details of the same;

(c) whether any oversight mechanism has been set up to prevent breach of privacy of the citizens; and if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Sir, Government has decided to set up the Centralized Monitoring System for Lawful Interception & Monitoring of Telecommunications. The envisaged salient features of CMS are as follows:

(i) Direct Electronic Provisioning of target number by a Government agency without any manual intervention from Telecom Service Providers (TSPs) on a secured network, thus enhancing the secrecy level and quick provisioning of target.

(ii) Central and regional database which will help Central and State level Law Enforcement Agencies in Interception and Monitoring.

(iii) Analysis of Call Data Records (CDR) to help in establishing linkage between anti-social/anti-national elements.

(iv) Research and Development (R&D) in related fields for continuous up-gradation of the CMS.

(c) and (d) To take care of the privacy of citizens, lawful interception and monitoring is governed by the section 5(2) of Indian Telegraph Act, 1885 read with rule 419A of Indian Telegraph (Amendment) Rules, 2007 wherein oversight mechanism exists in form of review committee under chairmanship of the Cabinet Secretary at Central Government level and Chief Secretary of the State at the State Government level. The same mechanism is applicable for the interception under the CMS Project also. Additionally, there is an inbuilt mechanism of check and balance as Security Agencies/Law Enforcement Agencies cannot provision the target and the provisioning agency cannot see the content.

#### **Incidents of rape, molestation and exploitation of women**

†1008. SHRI NARESH AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

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†Original notice of the question was received in Hindi.